

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.216

TP 83-A/2016(CA 259 of 2014) with TP 83 of 2016(CP 76 of 2014)

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Sheela Chandrakant Shah & Ors

.....Applicant

V/s

Daudayal Hotels Pvt Ltd & Ors

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Teena Bajaj, Proxy Advocate

For the Respondent : Mr. Shegun Choksi, Proxy Advocate for R-3

ORDER
(Hybrid Mode)

Again, both the sides state that settlement talks are on; however, same could not be finalized due to the fact that both the parties are sick and bedridden and seek some longer date. It is seen that it is the transfer matter of 2016 and pleadings were stated to be completed way back on 15.03.2024. Thereafter both the sides were directed to file written synopsis which have not been filed till date and since March-2024. It has been recorded that matter is under settlement.

At the request of both the learned Counsels matter is again adjourned as last chance for settlement, with direction to file concrete outcome of the same or make submissions on the next date.

Re-list on 15.09.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)